

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 213/2016
O.A. No. 4371/2012

New Delhi, this the 28th day of November, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Gaurav Dabas,
Aged about 35 years,
S/o Shri Dharamvir,
R/o Sawda, PO Nizampur,
Delhi-110081. .. Petitioner

(By Advocate : Shri M.D. Jangra for Shri M.K. Bhardwaj)

Versus

Govt. of NCT of Delhi through:

1. Shri Alok Verma,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
I.P. Estate, Delhi.
2. Shri V.K. Singh,
Chairman,
Delhi Subordinate Services Selection Board,
3rd Floor, UTCS Building,
Institutional Area,
Vishwas Nagar, Shahdara,
Delhi-110032.
3. Shri K.K. Sharma,
Director General of Prisons,
Govt. of NCT Delhi,
Tihar Jail, Delhi. .. Respondents

(By Advocate : Shri Amit Anand)

O R D E R (ORAL)**Justice M.S. Sullar, Member (J)**

As is evident from the record that the Original Application (OA) bearing No.4371/2012, filed by the petitioner Shri Gaurav Dabas, was disposed of vide order dated 13.03.2014 (Annexure P-1) by this Tribunal. The operative part of the order reads as under:

“5. We have heard the learned counsel for the parties and perused the documents filed by them, which are on record. We fully agree with the view taken by the Coordinate Bench of this Tribunal in the case of Shri Vikram Singh (Supra). We, therefore, dispose of this OA by directing the respondents to refer the case of the applicant to Forensic Science Laboratory and get their expert advice in the matter. Thereafter, they shall re-consider the case of the applicant for appointment to the post of Warder in the light of opinion given by them. If the applicant succeeds in the matter, he shall be appointed notionally from the date his batch mates have been appointed, with all consequential benefits except arrears of pay. The aforesaid exercise shall be carried out by the DSSSB within three months from the date of receipt of a copy of this order.

No order as to costs.”

2. According to the petitioner, the respondents have not complied with the order of this Tribunal, which necessitated him to file the instant Contempt Petition (CP).
3. In the wake of notice, learned counsel for the respondents appeared and, today, has placed on record the copy of the order dated 23.11.2016, by virtue of which the respondents were stated to have complied with the indicated order of this Tribunal.

4. As the respondents have already substantially complied with the directions contained in the above mentioned order of this Tribunal, so no further action is required to be taken in the matter.

5. Therefore, the CP is hereby dismissed and the rule of contempt is accordingly discharged.

Needless to mention that in case the petitioner still remains aggrieved by the order dated 23.11.2016 in any manner, then he would be at liberty to file an independent O.A. to challenge its validity, in accordance with law.

(P.K. BASU)
Member (A)

(JUSTICE M.S. SULLAR)
Member (J)
28.11.2016

/Jyoti/